

HIGH COURT OF TRIPURA
AGARTALA

No.3(35)-HC/2023/13766

Dated, Agartala, the 23rd May, 2023

NOTIFICATION

In exercise of powers conferred by Paragraph 28(3) of the Tripura (Courts) Order, 1950 and all other enabling provisions in this behalf, the High Court of Tripura do hereby makes the following Rules further to amend the Tripura District Courts' Ministerial Establishment (Recruitment & Conditions of Service) Rules, 2014 as follows:

1. Short Title and Commencement:

- (1) These Rules will be called **the "THE TRIPURA DISTRICT COURTS' MINISTERIAL ESTABLISHMENT (RECRUITMENT & CONDITIONS OF SERVICE) (5TH AMENDMENT) RULES, 2023."**
- (2) They shall come into force with immediate effect.

2. AMENDMENT OF RULE 5(4)(n)

- (i) In the Principal Rules, Rule 5 (4)(n) shall be substituted with the following words:

"(n) The office of the Central Recruitment Cell at the Registry of the High Court shall be manned by such number of support staff of the High Court Service as may be necessary.

In case of necessity, support staff of different cadres of the District Courts' Ministerial Establishment may also be deputed in the Central Recruitment Cell on being nominated by the Chief Justice."

By order,
Sd/-
(Vishwajeet Pandey)
Registrar General

Copy to:-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
2. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
3. The Private Secretary-I to the Registrar General, High Court of Tripura, Agartala;
4. The Director, Tripura Judicial Academy, Agartala;
5. The Registrar (Vigilance), High Court of Tripura, Agartala;
6. The LR & Secretary, Law, Government of Tripura, Agartala;
7. **The District & Sessions Judge**, Dhalai District, Ambassa/ West Tripura District, Agartala/ North Tripura District, Dharmanagar/ South Tripura District, Belonia/ Khowai District, Khowai/ Unakoti District, Kailashahar/ Sepahijala District, Sonamura/ Gomati District, Udaipur for information and compliance;
8. The Registrar (Judicial), High Court of Tripura, Agartala;
9. **The Judge**, Family Court, Ambassa, Dhalai District/ Belonia, South Tripura District/ Kailashahar, Unakoti District/ Khowai, Khowai District/ Agartala, West Tripura District/ Dharmanagar, North Tripura District/ Sonamura, Sepahijala District/ Udaipur, Gomati District;
10. The Registrar (Admn. P &M), High Court of Tripura, Agartala;
11. The Joint Registrar, High Court of Tripura, Agartala;
12. The Deputy Registrar(s), High Court of Tripura, Agartala;
13. The Chief Librarian, High Court of Tripura, Agartala for information and necessary action;
14. The Assistant Registrar(s), High Court of Tripura, Agartala;
15. The System Analyst, High Court of Tripura, Agartala **for uploading the notification in the official website of the High Court of Tripura, Agartala;**
16. The Manager, Government Press, Agartala, Tripura. He is requested to publish the said Notification in the next extra-ordinary issue of the Tripura Gazette and send at least 5(five) copies of the same to the undersigned after publication;
17. The Superintendents, Establishment Section/Recruitment & Rules, High Court of Tripura, Agartala; and
18. Concerned File(s).

Registrar General